

During the court of supplementaries raised relating to Lok Sabha Starred Question No. 302 on "smuggling activities" of diamond traders answered on 22nd October, 1982, the Hon'ble Member of the House, Shri Bheravadan K. Gadhavi, had asked whether the figure given in the reply included the seizures of diamonds made at airports when people come from abroad. I had replied that the figure includes such seizures to the extent that we were able to make out.

On checking up the records, I find that the figures given in the reply relate only to seizures of diamonds effected during searches of premises. As such the figures given in the reply do not include seizures of diamonds effected at the airports.

MR. SPEAKER: A. K. Roy, what do you want?

SHRI A. K. ROY (Dhanbad): Mr. Speaker, Sir, I just want to raise only one point. It is this: You know, Sir, that on the 8th of November there is going to be an All India strike of the colliery workers.

MR. SPEAKER: What has that to do now with the business of the House?

SHRI A. K. ROY: I only want, Sir, that on behalf of the Government either the Labour Minister or the Mines Minister should come out with some statement...

MR. SPEAKER: You come and see me.

SHRI CHANDRAJIT YADAV (Azamgarh): Sir, you made an observation;

"How do you know that today is the last day of the session?"...

MR. SPEAKER: Because, the Business Advisory Committee is meeting at 4 O' clock.

SHRI CHANDRAJIT YADAV: Sir, it only creates a lot of uncertainty. Today is the last day for example I am leaving Delhi today. Without any extension, I am leaving Delhi today.

Sir, don't make the matter hanging in uncertainty when you are in the Chair. There should not be any uncertainty over this matter.

12.16 hrs.

CONSTITUTION (FORTY-SEVENTH) AMENDMENT BILL*

MR. SPEAKER: Introduction of Bill. Shri P. Venkatasubbaiah.

DR. SUBRAMANIAM SWAMY (Bombay North East): I want to oppose the introduction.

MR. SPEAKER: Let him first introduce. If he does not introduce how can you oppose anything?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): On behalf of Shri P. C. Sethi I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Mr. Vajpayee—no, he is not here.

Dr. Subramaniam Swamy.

DR. SUBRAMANIAM SWAMY: I am a poor replacement for Vajpayee Ji; Sir, I am opposing the introduction of this Constitution (Forty Seventh Amendment) Bill on two grounds. If the hon. Minister gives me satisfactory reply, I may withdraw my objection.

My first objection is, this is related to a small area. The demand for scheduled

[Dr. Subramaniam Swamy]

tribe, representation and recognition has been there from various other States. For example, I have been receiving a number of representations from the Darjeeling area where a number of tribes have claimed that they should also be so recognised. In Kashmir, in Ladakh area, similar kind of demand is there. There are demands of this kind. And, it would have been better for him to have brought forward a comprehensive Bill. Already it is considerably delayed. Without a comprehensive Bill, they are bringing such piecemeal legislation which only makes me wonder. Number two is this: I am not able to comprehend the implications of this Constitution Amendment Bill on the elections that are due to take place in Nagaland, how does it impinge on the reservation. This question has also to be clarified because this Bill also extends to Nagaland and therefore these are some of the points on which I would like the Minister to make a clarification, Sir.

SHRI P. VENKATASUBBAIAH: Sir, hon. Dr. Subramaniam Swamy has not properly understood the spirit of this Amending Bill.

DR. SUBRAMANIAM SWAMY: But you have not explained it. That is your mistake.

SHRI P. VENKATASUBBAIAH: Sir, I will refer him to Article 330. It says:

“(1) Seats shall be reserved in the House of the people for—

- (a) the scheduled caste;
 - (b) the Scheduled Tribes—except the Scheduled Tribes—
 - (i) in the tribal areas of Assam;
 - (ii) in Nagaland;
 - (iii) in Meghalaya;
 - (iv) in Arunachal Pradesh; and
 - (v) in Mizoram;”
- or Assam.

These States are predominantly tribal-populated States. In the Article of the Constitution they have been treated as

general seats. There is an apprehension in the predominantly tribal areas that their representation may not be adequate in consonance or in conformity with the number of population inhabiting in that area. That was the reason why this amending Bill is being brought forward. As a matter of fact, the Meghalaya Assembly has passed a Resolution in 1980, urging for reservation of seats for Tribal areas in this State. He asked why it was delayed when the Assembly has passed a Resolution in 1980.

12.20 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

We have also to get information and the reaction of the other States which are likewise placed, for instance, Nagaland, Arunachal Pradesh, and some other places where there is a similar demand. For the other Union Territories also, we have to go in for a consequential amendment of the Union Territories Act and the People's Representation Act has also to be suitably amended. These were the reasons that have prompted Government to bring forward this amending Bill.

My hon. friend has also mentioned about the tribal areas in Darjeeling and other areas. They are quite different; they only want to be recognised as the tribal areas. This is applicable to Jammu and Kashmir and other areas mentioned by the hon. Member. It has no relevance with the present amending Bill. I think, my hon. friend is fully satisfied.

MR. DEPUTY-SPEAKER: Yes, he seems to be satisfied.

DR. SUBRAMANIAM SWAMY: How can you take it for granted? But since you have said it, I am also satisfied.

What about Nagaland?

SHRI P. VENKATASUBBAIAH: It will not come in the way of Nagaland elections. I have said it in the Statement of Objects and Reasons and it will be clear if you go through the Bill that it will

not apply to the elections in Nagaland and Meghalaya. This Bill will come into force after it is passed by the Parliament.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. VENKATASUBBAIAH: I introduce the Bill.

12.23 hrs.

MATTERS UNDER RULE 377

(i) DELAY IN IMPLEMENTATION OF THE EXPANSION SCHEMES OF SOME OF THE STEEL PROJECTS IN THE COUNTRY.

SHRI CHINTAMANI JENA (Balasore): Mr. Deputy-Speaker, Sir, There is an inordinate delay in implementing the expansion schemes of some major steel projects like Bhilai, Bokaro and Rourkela. Delay have occurred mostly on account of the failure of construction agencies and equipment suppliers to keep to time schedule. The delay has resulted in cost escalation by over Rs. 1500 crores. Cost estimates of these projects have increased because of changes in the scope of the projects and consequent increase in the quantity of work.

Government of India has set the target for undertaking the expansion programme of these steel plants during the Sixth Plan. But if things are allowed to go like this, the expansion schemes of these steel plants cannot be completed during the current plan period.

Therefore, Government of India should constitute a special cell to go into the various factors which have led to the delay

in implementing the expansion scheme of the above mentioned steel project. Some ways and means should be found to modernise and expand these steel plants within the time schedule.

(ii) BONUS TO EMPLOYEES OF STATIONERY OFFICES OF THE GOVERNMENT.

SHRI SOMNATH CHATTERJEE (Jadavpur): Although, after persistent demands and movements launched by the employees, the Government of India has granted productivity-linked bonus to the employees of the Printing Presses belonging to the Government, yet, surprisingly, such bonus has not been given to the employees of the Stationery Office of the Government. The Stationery Office are ancillary to the Printing Presses and are part and parcel of the Printing, Stationery and Publication Department of the Government of India. There cannot be any justice whatsoever for denying the benefit of payment of bonus to the employees of the Stationery Offices. National Federation of Printing, Stationery and Publication Employees has already brought it to the notice of the Government the injustice that has been caused to the employees of the Stationery Offices and I urge upon the Government to immediately make payment of bonus also to the employees of the Stationery Offices.

The productivity linked bonus which has been given for the year 1980-81 is for 15 days only and has been presumably computed on a *ad hoc* basis. It is also necessary that the formula for computing the productivity-linked bonus should be finalised after discussion with the National Federation of Printing, Stationery and Publication Employees and the bonus should be paid on proper computation also for the years 1979-80 and 1981-82 at an early date.

(iii) DEVELOPMENT OF COAL MINES IN ORISSA.

SHRI RASA BEHARI BEHERA (Kalahandi) Orissa has two coal fields,

*The Original Speech was delivered in Oriya.